

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
RAM LAL ANEJA FOODS PRIVATE LIMITED

S. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	RAM LAL ANEJA FOODS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05/03/2010
3.	Authority under which corporate debtor is in corporate/ registered	Registrar of Companies, Chandigarh under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U15400PB2010PTC033665
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Shop No 32, New Grain Market, Jalalabad West, Punjab, 152024
6.	Date of closure of Insolvency Resolution Process	03.08.2025
7.	Liquidation commencement date of corporate debtor	04.08.2025 (By order of the Hon'ble NCLT, Chandigarh Bench in IA No. 2235/2023 in CP (IB) No. 173/Chd/Pb/2020.) (order served on 13.08.2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Deepak Thukral IBBI/IPA-002/IPN00182/2017-18/10453
9.	Address and e-mail of the liquidator, as registered with the Board	H.No.237/1, 44 A, Chandigarh - 160047 E-mail id: deepakthukral1@gmail.com Mobile No. 9417496655

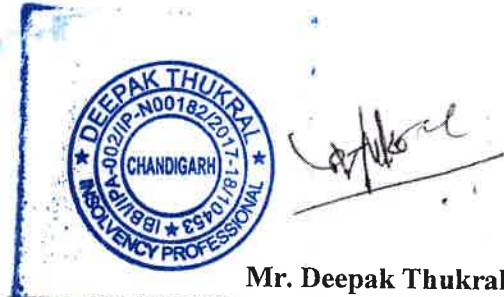
10.	Address and e-mail to be used for correspondence with the liquidator	Mr. Deepak Thukral S.C.O. No 818, 1st Floor, Above Yes Bank N.A.C Manimajra, Sector 13, Chandigarh-160101 E-mail: cirp.rlafood@gmail.com Mobile No.- +91-7719402001
11.	Last date for submission of claims	12.09.2025 (Order served on 13.08.2025)

Notice is hereby given that the Hon'ble National Company Law Tribunal (*Chandigarh Bench*) has ordered the commencement of liquidation of M/s. **RAM LAL ANEJA FOODS PRIVATE LIMITED** on 04.08.2025 (Order served on 13.08.2025).

The stakeholders of **RAM LAL ANEJA FOODS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 12.09.2025 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Mr. Deepak Thukral
(Reg.No. IBBI/PA-002/IP-N00182//2017-2018/10453)
Liquidator in the matter of
M/s Ram Lal Aneja Foods Private Limited
E-Mail- liq.rlaneja@gmail.com

Date: 14.08.2025
Place: Chandigarh